

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 218
(IB)-138(ND)2018
IA-2144/2023, CA-505/2019, CA-68/2019,
IA-5272/2020, CA-298/2020

IN THE MATTER OF:

Parsvnath Developers Ltd.

... Applicant/Petitioner

Versus

Savemax Wholesale Club Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 06.06.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. Mansumyer Singh, Adv. Misbahul Haque

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2144/2023, CA-505/2019, CA-68/2019, IA-5272/2020, CA-298/2020:

The matter is taken up on urgent mentioning. As in view of listing of a batch of Real Estate matters before this Bench, we are not likely to take up the captioned matter for hearing. At the request made by the Ld. Counsel for the ex-director, the hearing is deferred to 01.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)